

HIGH COURT OF MADHYA PRADESH, JABALPUR
NOTIFICATION

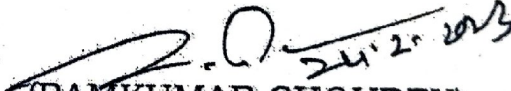
No. B/1434
II-3-225/57

Jabalpur, dated 24/02/2023

Pursuant to the judgement dated 15-12-2022 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 9322/2022, (Gohar Mohammad Vs. Uttar Pradesh State Road Transport Corporation & ors.), it is hereby notified that in Motor Accident Claim Cases, if the claimant (s) or legal representative (s) of the deceased has/have filed separate claim petition (s) in the territorial jurisdiction of different High Courts, in the said situation, the first claim petition filed by the claimant (s)/ legal representative (s) shall be maintained by the said Claims Tribunal and the subsequent claim petition (s) shall stand transferred to the Claims Tribunal where the first claim petition was filed and is pending. The claimant (s) are not required to approach the Hon'ble Supreme Court of India seeking transfer of the other claim petition (s) filed in the territorial jurisdiction of different High Courts.

This Notification shall come into force with immediate effect.

BY ORDER OF HON'BLE CHIEF JUSTICE


(RAMKUMAR CHOUBEY)
REGISTRAR GENERAL

Endorsement no. B/1435
II-3-225/57

Jabalpur, dated 24/02/2023

Copy forwarded to;

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Advocate General, Madhya Pradesh, High Court of Madhya Pradesh.
3. The Principal Secretary to the Govt. of Madhya Pradesh, Department of Law & Legislative Affairs, Bhopal.
4. The Registrar cum PPS of Honourable Chief Justice for kind information of His Lordship;